BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 216/2017 in C.P. (I.B) No. 22/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD

Name of the Company:

Micro Forge (India) Ltd.

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

Code

BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017

S.NO. NAME (CAPITAL LETTERS) DESIG

DESIGNATION

REPRESENTATION

SIGNATURE

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None present for Applicant/ Corporate Debtor/ Original Applicant. Learned Advocate Mr. Siddharth Samal present for Original Respondent (State Bank of India).

Respondent counsel reported that copy of application not received.

Applicant is directed to serve copy of application on State Bank of India.

List the matter on 04.08.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 2nd day of August, 2017.